

IN THE HIGH COURT OF BOMBAY AT GOA

STAMP NUMBER (MAIN) NO. 1321 OF 2020

Costa Constructions, Rep. by its prop. Francisco
Xavier Indra Da Costa Azaredo., **... Petitioners**

Versus

State of Goa & Anr. **... Respondents**

Mr. Pankaj P. Pai Vernekar, Advocate for the Petitioners.

Mr. Devidas J. Pangam, Advocate General with Mr. Geetesh Shetye,
Additional Government Advocate for the Respondent No.1.

Mr. S. D. Padiyar, Advocate for the Respondent No.2.

Mr. Nigel Da Costa Frias, Advocate for the Respondent No.3.

AND

LD-VC-CW-286-2020

Aquem Ground Bachao Association **... Petitioners**

Versus

State of Goa & Ors. **... Respondents**

Mr. Nigel Da Costa Frias, Advocate for the Petitioners.

Mr. Devidas J. Pangam, Advocate General with Mr. Geetesh Shetye,
Additional Government Advocate for the Respondent No.1.

Mr. S. D. Padiyar, Advocate for the Respondent No.2.

**Coram : M. S. SONAK &
M. S. JAWALKAR, JJ**

Date: 21st October, 2020

P.C.

Both these petitions are to be taken up together. Though, Mr. Vernekar, learned Counsel for the petitioners in STM-1321-2020 objects, we feel that both these petitions are required to be taken up together.

2. At the request of Mr. Vernekar, we grant two weeks' time to the petitioners to file reply to the petition No.LD-VC-CW-286-2020. We also issue notice to the respondents in the petition No. LD-VC-CW-286-2020 and make the same returnable on 25.11.2020. By this date, if the respondents wish to file any response, they may file their replies by serving advance copies to the learned Counsel for the petitioners. In case any pleadings remain to be completed in the petition No. STM/1321/2020, the parties are at liberty to complete the same by the next date. Advance copies to be exchanged.

3. The petitioners to the petition No. LD-VC-CW-286-2020 to take steps to serve all the respondents and for this purpose, in addition to the usual mode of service, private service is permitted.

4. Stand over to 25.11.2020.

M. S. JAWALKAR, J.

M. S. SONAK, J.

msr